

**(2011) 08 SHI CK 0207**  
**In the High Court Of Himachal Pradesh**  
**Case No : CWP No. 6247 of 2011**

Rajesh Kumar and Others

APPELLANT

Vs

State of Himachal Pradesh and Others

RESPONDENT

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**Date of Decision :** 04-08-2011

**Acts Referred:**

**Citation :** (2011) 08 SHI CK 0207

**Hon'ble Judges :** Kurian Joseph, C.J;Rajiv Sharma, J

**Bench :** Division Bench

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## Judgement

Kurian Joseph, C.J.—The Petitioners are para teachers. They are aggrieved since they are not paid the vacation salary and other benefits as are paid to the contract teachers. In the judgment dated 21.10.2010, in CWP No. 2880 of 2010 titled as Dhananjay Saini v. State of H.P. and Ors., and connected cases, this Court has held that para teachers are entitled to all the emoluments as are paid to contract teachers, because as per the Government policy, they are to be treated similarly for all purposes. Therefore, this writ petition is disposed of directing the Respondents to pay the eligible vacation salary, during the entire service period, to the Petitioners in case the same has not been granted so far in view of the judgment of this Court in Baldev Singh v. State of H.P. & ors, a copy of this judgment along with a copy of the writ petition and a copy of the judgment, referred to above. If the amounts are not disbursed, as above, the Petitioners will be entitled to interest @ 10% and the officers responsible for the delay shall be personally liable for the same.

2. Pending application(s), if any, also stands disposed of.